

The Hon'ble Chief Justice of Karnataka,

High Court of Karnataka

Bangalore- 01

Subject: Investigation of my daughter by the Bidar Police

Hon'ble Chief Justice,

I am Barkat Ali (Add: Dargapura, Bidar) parent of Firdous Begum (Aged 11 years) who is studying in 6th Standard in Shaheen School Bidar.

On 31st January, 2020 around 8-9 Police persons with DySP sb reached my home at 7.00 PM in the evening and asked about my daughter and her slippers. Then, the police seized her slippers. I didn't know what has happened. Then my daughter told me that she acted in a play and one of her friend borrowed her slippers to wear in that particular play.

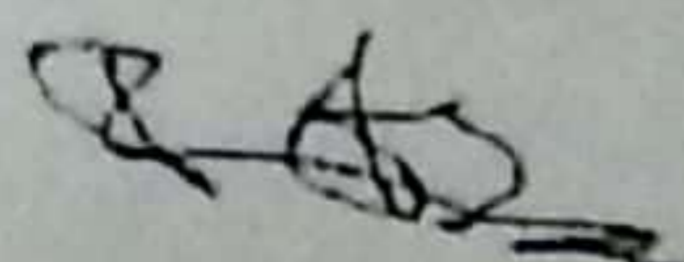
Then she explained me about the whole incident and Police persons are questioning her regularly, she was asked about the script and her class teacher, why did she give slippers to her friend, where did they do rehearsals. And from next day onwards she stopped going to school till 9th February, 2020. She started going to school only after attending a counselling session by one of my relative.

My daughter was interrogated without my consent or without my knowledge, at this tender age she faced such a serious suffering. This has effected the psyche of my child and I fear that may have some effect in the future.

I kindly request Hon'ble Chief Justice to take necessary actions against the investigating officer and other officials of New Town Police Station, Bidar.

Sincerely,

Date 18/02/2020


(Barkat)

To, 

The Hon'ble Chief Justice of Karnataka,

High Court of Karnataka

Bangalore- 01

Subject: Frightening Interrogation by the Police Department of Bidar.

Honourable Chief Justice,

Myself Hussain R/o Shahpur Gate, Bidar. My Son Rakesh aged about 12 years studying in 6th std. at Shaheen School, Bidar.

That, on 01.02.2020 the Four Police persons have interrogated my son along with other students without informing to me or teacher and this interrogation conducted for about an hour in a very scary and terrible situation.

That, once again on 3.02.2020 the Police personnel have visited the school once again and they interrogated my son and same questions were asked again.

That, I draw your attention to the legal provisions provided under the Juvenile Justice

(Care and Protection of Children) Act, 2015 under Section 107 which clearly states that designated Child Welfare Police Officer (CWPO) to exclusively deal with children. The Rule 8(2)(v) Model JJ Rules provides that the parents of the child may be present during the interrogation.

The process of interrogation has traumatized my son and he is feeling uncomfortable to attend the school now. The effect of such a terrible scene is hurting for the children.

The police seem have desecrated this law deliberately as the questioning of children in absence of their parents was done in a frightening way. This is against the laws and process laid in the Act.

Hon'ble Sir, I therefore urge you to take action against the Investigating Officer and persons accompanied him.

Thanking you,

Date = 18/02/2020

Yours Faithfully,

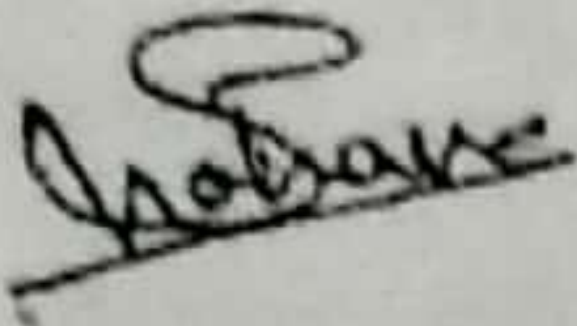
Hussain

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The police seem have violated this rule blatantly as the interrogation of children in absence of parents was done in a terrifying manner. This is against the laws and procedure laid in the Act.

We therefore urge you to please take immediate action against this blatant violation of child rights. Thanking you for your precious time and consideration and any inconvenience caused is deeply regretted.

Thanking you,



Date: 18/02/2020



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2020/3/9 12:03

The Hon'ble Chief Justice of Karnataka,

High Court of Karnataka

Bangalore- 01

Sub: Mental Harassment to my son by Bidar Police

Honourable Sir,

I am Pathan Aejaz Ahmed R/o Dargapura, Bidar, My son Kum. Pathan Rayan Ahmed aged about 11 years, studying in class 6th in Shaheen School, Bidar.

With reference to above subject I bring to your kind notice of the illegal, unreasonable and unjustifiable action of the New Town Police Station Bidar. That, the concerned police in the name of Interrogation have questioned my son for acting in a play.

That, on 28.01.2020 the Four Police officer among which three were in uniform and one was in civil Dress and one of the Police officer was carrying the Pistol along with him have started interrogating my son along with other students without informing to me or teacher and this interrogation conducted for Forty Six (46) Minutes in a very intimidating and fearful environment.

That, once again on 31.01.2020 the Police personnel have visited the school once again and they interrogated my son and forced the management to send my son and other students to the DSP office.

That, I draw your attention to the legal provisions provided under the Juvenile Justice

(Care and Protection of Children) Act, 2015 under Section 107 which clearly states that designated Child Welfare Police Officer (CWPO) to exclusively deal with children. The Rule 8(2)(v) Model JJ Rules provides that the parents of the child may be present during the interrogation.

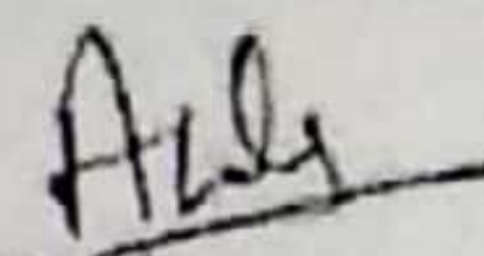
That, the Photos that are going viral on the social media is crystal clear in proving the fact that rules of child friendly procedures have been completely breached by the concerned police officers, as the police officer interviewing is wearing a coloured shirt, however, the other two officers accompanying him are in complete uniform and are carrying weapon which is visible. The impact of such a sight is traumatising for the children.

I would like to inform you're Hon'ble self that my child is terrified in the manner which the interrogation was carried out. The incident has caused such a traumatic impression on her that she has been refusing to going to school and fears that she might go to jail. Further my child fears to be part of any kind activities in the school.

Sir, this whole episode of the interrogation of my child, without providing any kind of information or consent from the child by the Deputy Superintend of Police as well as the police officials of the New Town Bidar Police Station has created a hostile environment in the school for my child, she is traumatized because of the manner in which the questioning by the police officials was carried out in the Shaheen School, Bidar. Therefore I request you kindly take serious note of the conduct of the police officials of the New Town Bidar Police Station and the Deputy Superintend of Police, Bidar, and take appropriate actions, as you're Hon'ble self deems fit.

Place: Bidar

Date: 18/02/2020


Signature

(AZMATH GOUHAR)

To,

The Hon'ble Chief Justice of Karnataka,

High Court of Karnataka

Bangalore-01

Subject: Interrogation of my child studying in Shaheen School, Bidar by the police officials of New Town Bidar Police Station and the Deputy Superintendent of Police, Bidar without informing me or my wife or our presence.

Hon'ble Chief Justice,

Sir, my name is Azmath Gouhar R/o, Nizam Colony, Bidar. My child, Kum. Hajera Fatima aged about 11 years is studying in 6th standard, Shaheen School, Bidar.

This Hon'ble Court has taken the notice of the matter with regard to the manner in which the interrogation of my child was taken by the Deputy Superintendent of Police, Bidar and the police officials of New Town Bidar Police Station, Shaheen School, Bidar.

I therefore I write this letter bringing to you're kind attention that the interrogation of my child was held in the Shaheen School, Bidar on 31/01/2020 to 03/02/2020 . On the said dates of the interrogation, neither me nor my wife was informed about the questioning of my child. I was told by the members of the Shaheen school administration as well as by my child herself after she came home terrified that the police officials visited the school in their police uniform, carrying pistol with them, took video of them speaking without their consent. My child was subjected to questioning by the police officials for at least an hour. During the time of interrogation, my child was taken away from the other students and teachers, and was asked questions separately, without the presence of the teachers.

High Court of Karnataka

Bangalore- 01

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